



2026:AHC:11800

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 95 of 2026

Adi Shakti Devi

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Sagar Singh, Suraj Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shiv Sagar Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that she had applied for the recruitment on the post of Anganbadi Karyakatri, however, it so happened that though she claims to have been selected, but she was not accorded joining. Pursuant to the appointment order dated 05.07.2025, the writ petitioner preferred Writ-A No.7562 of 2025, which came to be disposed of requiring the writ petitioner to prefer representation, which was directed to be decided within a period of six weeks. Thereafter the impugned order has been passed on 10.12.2025 cancelling the candidature of the writ petitioner. According to the writ petitioner, the writ petitioner has already preferred an appeal, but now it is the apprehension of the writ petitioner that the said post to be filled up by somebody else.

3. Learned Standing Counsel on the other hand submits that whatever might be, in case the appeal of the writ petitioner stands decided in his favour, then the natural consequences would follow.

4. Having heard the submissions so made across the Bar and after perusing the record, in the opinion of the Court, once the against cancellation of the candidature of the writ petitioner, then the benefits would obviously fall upon the writ petitioner.

5. With the aforesaid observations, the writ petition stands **disposed of**.

6. It is without saying that the appeal, if stands, maintainable, is preferred,

the same shall be decided with most expedition.

January 19, 2026
N.S.Rathour

(Vikas Budhwar,J.)